

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 132/MP/2019**

Subject : Petition Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bhartiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Indian Railways (IR)

Respondents : Bhartiya Rail Bijlee Company Limited (BRBCL) and 2 Ors.

Parties Present : Shri Deep Rao, Advocate, IR  
Shri Arjun Agarwal, Advocate, IR  
Shri Anand Ganesan, Advocate, BRBCL  
Ms. Ritu Apurva, Advocate, BRBCL  
Ms. Ashbari, Advocate, BRBCL  
Shri Prashant Chaturvedi, BRBCL  
Ms. Komal Singh, Advocate, Bihar Utilities  
Shri Abhinav Mishra, Advocate, Bihar Utilities  
Ms. Nivedita Chauhan, Advocate, Bihar Utilities  
Ms. Jagriti Dosi, Advocate, Bihar Utilities  
Shri Umang Anand, Bihar Utilities

**Record of Proceedings**

During the course of hearing, the learned counsel for the Petitioner and the Respondent No.1 made their respective submissions in the matter.

2. The learned counsel for the Respondents No. 2 & 3, Bihar Utilities submitted that there has been change in the counsel for the Respondents and prayed for some time to file their replies/submissions in the matter.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondents to file their reply/written submissions, if any, within three weeks with copy to the Petitioner, who may file its rejoinder/written submissions within three weeks thereafter.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

